îITEM NO.4 COURT NO.4 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2660/2010

(From the judgement and order dated 12/11/2009 in CRLA No.63/1997 of the HIGH COURT OF DELHI AT NEW DELHI)

SANJAY KUMAR JAIN Petitioner(s)

VERSUS

STATE OF DELHI Respondent(s)

(With appln(s) for bail and office report)
(FOR FINAL DISPOSAL)

Date: 01/12/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. U.N. Bachawat,Sr.Adv.
Mr. Syed Hasan Isfahani,Adv.
Mr. Alok Bachawat,Adv.
Mr. Sandeep Kashyap,Adv.
Mr. Hara Prasad Sahu,Adv.
Ms. K.V. Bharathi Upadhyaya,Adv.

For Respondent(s) Mr. P.P. Malhotra,ASG
Mr. J.S. Attri,Sr.Adv.
Mrs. Anjani Aiyagari,Adv.
For Mrs. Anil Katiyar,Adv.

UPON hearing counsel the Court made the following
O R D E R
Heard the learned counsel for the parties and the learned Additional Solicitor General at length. List this matter tomorrow as part-heard.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER